

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal(AT) No. 346 of 2018**

IN THE MATTER OF:

Union of India

...Appellant

Vs

**Infrastructure Leasing and Financial Services Ltd. &
Ors.**

Respondents

Present:

For Appellant: Mr. Rakesh Tiwari, Mr. Ankur S. Kulkarni, Mr. Rohit Gandhi, Mr. Pranay Goel, and Mr. Kalendra Singh Advocates

For Respondents: Mr. Aditya Marwah, Mr. Raunak Dhillon, Mr. Aditya Sikla, Mr. Vikash Kumar Jha, Mr. Gauri Rasgotra Advocates for Respondent No. 1

Mr. Kanan Khanna, Mr. Nikitha Shenoy, Aditya Marwah, Drishiti Das, for Respondent No. 1 and IS & FS Securities Services Ltd.

Mr. Arun Saha, Advocates for Respondent No. 3.

Mr. Raghav Seth, Ms. Anindita Roy, Advocates for Respondent Nos. 4 to 8.

Mr. Vikas, Advocate

Mr. Abhijit Sinha, Mr. Arijit Mazumdar, Mr. Akanksha Kaushik, Advocate for the Applicant SIFL.

Mr. Pankaj Vevek, Advocate for Respondent No. 13.

Mr. V M Kannan, Mr. Diwakar Maheshwari Advocate for Respondent No. 16- SBI.

Mr. Abhishek Singh, Mr. Sharan Thakur, Advocates for Intervention for IL & FS

Mr. Salim A. Inamdar –Advocate - Intervention for Central Bank.

Ms. Divya Bhalla, Advocate for Intervention for NHAI & HDFC

Ms. Scharika Kulshreshtha, Mr. Shamjbu Sharan Advocates for Intervention for NHID

Ms. Aditi Awasthy, Advocate for intervention of McCanna Erickson India Ltd., Employees Provident Fund Trust.

Ms. Laxmi Kumar and Mr. Puneet Taneja, Advocate for intervention for GAIL India Ltd.

Mr. Rajesh, Mr. Rohit Sharma, Advocate for NSE Clearing

Ms. Ria Kohli, Advocate for Intervenor for L& T Debt.

Mr. Saransh Jain and Mr. Tej Pal Singh, Advocates for Titan Company Ltd.

Mr. Sudhinder, Ms. Ekta Bhasin Advocates for Intervention for Housing Development Finance Corporation Ltd.

Ms. Sharmistha Ghosh, Advocate for Unit Trust of India

ORDER
(Through Virtual Mode)

21.05.2021 Mr. Punit Taneja, learned Advocate for the Respondent submits that he has filed Interim Application on behalf of GAIL India Ltd on 29.04.2021 by e-filing for intervention.

Mr. Vikas, learned Advocate submits that he has filed an Application for intervention through e-filing.

Both the Counsel are directed to file physical copy of their Application before the Registry and provide copies to all concern parties.

Learned Counsel Shri Abhijeet Sinha appearing on behalf of the Applicant submits that he has also filed an Application I.A. No. 1096 of 2020 which is pending.

The IL & FS matters are listed before Court No. 1. The Registry is notified next date of hearing 22nd June, 2021.

Let the matter be fixed for orders and interim applications before Court
No. 1 on **22nd June, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

(Dr. Ashok Kumar Mishra)
Member(Technical)

Akc/Mn